

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM NO. 114
(IB)-12(PB)/2020

IN THE MATTER OF:

Dolphin Resources Pvt Ltd
v.

.... Applicant/petitioners

Mideast Integrate Steel Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 18.02.2020

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S.K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Mr. Anubhav Mehrotra & Mr. Kedar Nath Tripathy,
Adv.

For the Respondent

Ms. Udit Singh, Adv.

ORDER

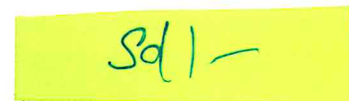
Ld. Counsel for the respondent seeks and is granted one week time to file reply with a copy in advance to the counsel opposite. It shall be considered as last opportunity.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for further consideration on 17.03.2020.



(S.K. MOHAPATRA)
MEMBER (TECHNICAL)



DR. DEEPTI MUKESH
MEMBER (JUDICIAL)